

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Execution Application No. 53/2025
In
Original Application No. 330/2024

Public Action Committee & Ors.

..... Applicant

Versus

State of Punjab and Ors.

..... Respondent(s)

INDEX

| Sr. No. | Particulars | Page No. |
|----------------|---|-----------------|
| 1. | Compliance Report by way of affidavit of Aditya Uppal, Deputy Commissioner, Gurdaspur in compliance to order dated 25.08.2025 | 1-6 |
| 2. | <u>Annexure A</u> Copy of affidavit dated 20/06/2025 of Dalwinderjit Singh, Deputy Commissioner, Gurdaspur (deponent herein) is enclosed. | 7-11 |
| 3. | <u>Annexure B</u> Copy of receipt dated 20/06/2025 generated in the process is enclosed. | 12 |
| 4. | <u>Annexure C</u> Copy of minutes of meeting dated 08/10/2025 issued vides letter endst. no. 1639-44/L.F.A dated 08/10/2025 is enclosed. | 13-15 |

Date: 10.11.2025

Place: GURDASPUR


(Aditya Uppal)
Deputy Commissioner,
Gurdaspur.
(On behalf of respondent no.2)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Execution Application No. 53/2025
In
Original Application No. 330/2024

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

Compliance Report by way of affidavit of Aditya Uppal, Deputy Commissioner, Gurdaspur in compliance to order dated 25.08.2025.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That the above mentioned Execution Application (EA) No. 53 of 2025 has filed by the applicant seeking compliance of the order dated 07.01.2025 passed by this Hon'ble Tribunal in OA No.330/2024 titled as Public Action Committee and Ors. V/s State of Punjab and Ors. In the Original Application No. 330/2024, the applicant had raised the grievance against illegal dumping of solid waste at different locations within the municipal limits of Municipal Corporation, Batala on road side as well as in surface water drain.
- 2) That considering the submissions made by the applicant during virtual hearing on 25/08/2025 to the effect that the Deputy Commissioner, Batala has not filed the report in compliance to Sub-paragraph 4 of paragraph 20 of the order dated 07/01/2025 passed in OA 330 of 2024, this Hon'ble Tribunal was pleased to pass an order dated 25/08/2025 in Execution Application No. 53 of 2025 thereby issuing notice to the respondents to file compliance report.
- 3) That it is pertinent to mention here that while disposing of the Original Application No. 330 of 2024 vide order dated 07/01/2025 that the Deputy Commissioner, Gurdaspur was directed to file Compliance reports in respect of directions (1) and (2) by 15.03.2025. In this regard, the relevant extract of

paragraph 20 of the order dated 07/01/2025 passed in OA No. 330 of 2024 in reproduced herein below for kind perusal and reference.

"20. In these circumstances, we find it appropriate to dispose of this OA by issuing following directions:"

- i. Immediate steps shall be taken by Deputy Commissioner, Batala for recovery of environmental compensation which remains unpaid by Municipal Corporation, Batala, by taking such steps as are permissible in law. After recovery, the same shall be forwarded to PSPCB for further action.
- ii. PSPCB shall immediately take action against responsible authorities of Municipal Corporation of Batala, including Municipal Corporation, Batala for imposition of penalty under Section 15 of EP Act, 1986 by initiating proceedings before Adjudicating Authority in accordance with law and submit a compliance report before Tribunal.
- iii. Environmental compensation realized by PSPCB shall be utilized for remediation/rejuvenation of damage caused to environment in accordance with remediation plan which shall be prepared by a joint Committee comprising PSPCB, Central Pollution Control Board (hereinafter referred to as "CPCB") and Deputy Commissioner, Batala, wherein PSPCB shall be nodal authority. The said plan shall be prepared within two months and amount recovered towards environmental compensation shall be utilized for remediation purposes in accordance with above plan within next three months.
- iv. Compliance reports in respect of directions (1) and (2) shall be submitted by PSPCB and Deputy Commissioner, Batala by 15.03.2025 and with regard to direction no. (3), PSPCB shall submit compliance report by 30.06.2025 before Tribunal."

- 4) That in compliance to order dated 25/08/2025 passed by this Hon'ble Tribunal, it is submitted that the respondent Deputy Commissioner, Gurdaspur has filed compliance reports before this Hon'ble Tribunal by way of affidavit of Dalwinderjit Singh, Deputy Commissioner, Gurdaspur in compliance to the order dated 07/01/2025 passed in OA No. 330 of 2024 vide affidavit dated 20/06/2025. A copy of affidavit dated 20/06/2025 of Dalwinderjit Singh, Deputy Commissioner, Gurdaspur (deponent herein) is enclosed as **Annexure-A**.
- 5) That the compliance reports as mentioned in paragraph 4 above was filed in OA No. 330 of 2024 through online Portal of the Hon'ble National Green Tribunal by depositing the requisite fee.

The brief facts mentioned in the receipts generated after submission of compliance reports through online Portal are reproduced below for kind perusal.

| | |
|---------------------|--|
| Case Title | Public Action Committee through its Member Er Kapil Dev Vs. State of Punjab & Ors. |
| Miscellaneous No. | 0701114005422024/7 |
| Transaction id | 0700110122982025 |
| Bank Transaction id | 2006250049057 |
| Payment Date | 2025-06-20 00:00:00.0 |
| Amount | 100 Rs. |
| Status | Transaction is completed successfully |

A copy of receipt dated 20/06/2025 generated in the process is enclosed as **Annexure-B**.

- 6) That respectfully it is submitted that after the filing of the compliance reports in compliance to order dated 07/01/2025 passed in OA No. 330 of 2024 as explained in paragraph 3 and 4 herein above the respondent Deputy Commissioner, Gurdaspur has not received any communication from the administrative section of the Hon'ble National Green Tribunal.
- 7) That it is relevant to mention here that in compliance to the directions of this Hon'ble Tribunal as contained in order dated 07/01/2025 passed in OA no. 330 of 2024 the Municipal Corporation, Batala has deposited the total amount of Rs. 60 Lac towards Environmental Compensation with the Office of Punjab Pollution Control Board.

The Remediation Plan has been approved by the Committee Constituted by the Hon'ble National Green Tribunal and Municipal Corporation, Batala is taking further steps for the implementation of the action plan.

- 8) That it is pertinent to mention here that to review the progress a meeting regarding orders of this Hon'ble Tribunal in OA No. 330/2024 was held on 18/10/2025 with the concerned Departments. The Sub Divisional Officer, Municipal Corporation, Batala submitted the following status during meeting with regard to restoration plan in compliance to the orders of this Hon'ble Tribunal.

| Sr. No | Action Points | Objective of work | Time line | Tender Amount | Present status as on 19.09.2025 |
|--------|--|---|-----------|---------------|--|
| 1. | Bio-Remediation & Bio-mining of old legacy waste dump sites located in various locations of the Batala City: | To scientifically remediate and reclaim land occupied by legacy waste in various locations of Batala city as mentioned in the above plan through bio-mining and bio-remediation techniques, thereby improving environmental quality and enabling safe reuse of the land. | 6 months | 116.99 lacs | Municipal Corporation, Batala has opened the financial bid and the technical bid has been completed. The work order has been sent to the Finance & Contracts Committee of MC Batala for the allotment of work. |
| 2.0 | Strengthening Material Recovery Facility (MRF) and Composting Infrastructure in Batala | Strengthening Material Recovery Facility (MRF) and Composting infrastructure viz., MRF Upgradation of one MRF situated at Bus Stand Batala to all-weather facility, extension of MRF boundary walls and augmentation of security and accountability at these MRFs by installation of CCTVs. | 2 months | 12 lacs | Municipal Corporation, Batala has recalled the tender as no bid has been received for the previously floated tender. The opening date for recalled tender is 30.09.2025. |

| | | | | | |
|-----|---|---|--------------------|--------|--|
| 3.0 | Green Belt Development at Remediation Dump Sites | A green belt will be established at the reclaimed after the process of Bio remediation is completed. The plantation will be carried in accordance with the nature of tree to be planted in this type of reclaimed soil in consultation with the forest department . | 2 months | 3 lacs | Municipal Corporation, Batala has opened the financial bid and the technical bid has been completed. The work order has been sent to the Finance & Contracts Committee of MC Batala for the allotment of work. |
| 4.0 | Institutional & Community Measures - Graffiti wall paintings of Boundary wall of the MRFs | To enforce waste management compliance and mobilize community action for a cleaner Batala through strict penalties, awareness drives, and citizen engagement. Graffiti wall paintings will be done at boundary walls of the MRFs to induce the awareness about sustainable solid waste management and to reduce the littering of garbage in the vicinity of the city. | 2 months | 1 lacs | Municipal Corporation, Batala has recalled the tender as no bid has been received for the previously floated tender. The opening date for recalled tender is 30.09.2025. |
| 5.0 | Contingency fund | The Contingency Fund is a reserved financial provision within the restoration plan, It is meant to cover unexpected expenses or unforeseen circumstances that may arise during the implementation phase. | As per requirement | 2 lacs | |

The Sub Divisional Officer, Municipal Corporation, Batala further submitted that major remediation work tender is issued, work order will be released within a week. Smaller tender work (10-12 lac) for MRFs updation will be issued soon.

A copy of minutes of meeting dated 08/10/2025 issued vides letter endst. no. 1639-44/L.F.A dated 08/10/2025 is enclosed as **Annexure-C**.

- 9) That the compliance report already filed by way of affidavit of Dalwinderjit Singh, Deputy Commissioner, Gurdaspur vide affidavits dated 20/06/2025 as explained herein above and the affidavits enclosed herewith may kindly be taken on record in compliance to the order dated 25/08/2025 passed in Execution Application No. 53 of 2025 in OA No. 330 of 2024.
- 10) That the compliance report of Deputy Commissioner, Gurdaspur is hereby submitted in compliance to order dated 25/08/2025.

Date: 10.11.2025

Place: GURDASPUR


Deponent
(Aditya Uppal)
Deputy Commissioner,
Gurdaspur.
(On behalf of respondent no.2)

Verification:

Verified that the contents of the above compliance report by way of affidavit of the deponent are true and correct as desired from the Official record. No part of the above affidavit is False and nothing material has been kept concealed therein.

Date: 10.11.2025

Place: GURDASPUR


Deponent
(Aditya Uppal)
Deputy Commissioner,
Gurdaspur.
(On behalf of respondent no.2)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 330 of 2024

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

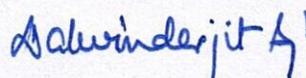
INDEX

| Sr. No. | Particulars | Page No. |
|----------------|--|-----------------|
| 1. | Compliance Report by way of affidavit of Dalwinderjit Singh Deputy Commissioner Gurdaspur in compliance to order dated 07.01.2025 of the Hon'ble Tribunal. | 2-5 |
| 2 | Annexure R 4/A A copy of English translation of D.O letter no. 1292/M.A. 2 dated 24.04.2025 of Deputy Commissioner, Gurdaspur | 6 |

Date: 20-6-2025

Place: Gurdaspur

Submitted by

(Dalwinderjit Singh)
Deputy Commissioner,
Gurdaspur.

(On behalf of respondent no.2)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Original Application No. 330 of 2024

Public Action Committee & Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

Compliance Report by way of affidavit of Dalwinderjit Singh Deputy Commissioner, Gurdaspur in compliance to order dated 07.01.2025.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That briefly submitted, the applicant Public Action Committee has filed an Application before the Hon'ble National Green Tribunal wherein the grievance relating to improper solid waste management and illegal dumping of solid waste at different locations, and within the Municipal limits of Municipal Corporation, Batala on road sides as well as in surface water drains has been raised.
- 2) The Hon'ble National Green Tribunal after consideration of the matter has disposed of the above-mentioned Original Application vide order dated 07.01.2025 whereby the Punjab Pollution Control Board has been directed to file compliance reports by 15.03.2025 and 30.06.2025 before the Hon'ble Tribunal. The relevant extract of the paragraph 20 of the order dated 07.01.2025 is reproduced herein below for kind perusal and reference:

"20. In these circumstances, we find it appropriate to dispose of this OA by issuing following directions:

- (1). Immediate steps shall be taken by the Deponent for recovery of environmental compensation which remains unpaid by Municipal Corporation, Batala, by taking such steps as are permissible in law. After recovery, the same shall be forwarded to PSPCB for further action.

Dalwinderjit Singh

(2). PSPCB shall immediately take action against responsible authorities of Municipal Corporation of Batala, including Municipal Corporation, Batala for imposition of penalty under Section 15 of EP Act, 1986 by initiating proceedings before Adjudicating Authority in accordance with law and submit a compliance report before Tribunal.

(3). Environmental compensation realized by PSPCB shall be utilized for remediation/rejuvenation of damage caused to environment in accordance with remediation plan which shall be prepared by a joint Committee comprising PSPCB, Central Pollution Control Board (hereinafter referred to as "CPCB") and Deputy Commissioner, Batala, wherein PSPCB shall be nodal authority. The said plan shall be prepared within two months and amount recovered towards environmental compensation shall be utilized for remediation purposes in accordance with above plan within next three months.

(4). Compliance reports in respect of directions (1) and (2) shall be submitted by PSPCB and Deputy Commissioner, Batala by 15.03.2025 and with regard to direction no. (3), PSPCB shall submit compliance report by 30.06.2025 before Tribunal."

3) That the compliance report in respect of direction no. 1 and 2 is submitted herein below:

A) Direction No.1 (Paragraph 20 of the order dated 07.01.2025)

- i. That considering the population of Batala City in accordance with the mandate of order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in the matter of OA no. 606 of 2018, the Environmental Compensation in respect of Municipal Corporation, Batala was calculated @ 1.0 lacs per month.
- ii. Accordingly, Environmental Compensation for violation of Solid Waste Management Rules, 2016 has been imposed upon Municipal Corporation, Batala as per detail given below:
 - a) from 01.07.2020 to 31.03.2021: Rs. 18.00 Lakh
 - b) from 01.04.2021 to 28.02.2022: Rs.11.00 Lakh

dalwinderjit Singh

- c) from 01.03.2022 to 30.09.2023: Rs. 19.00 Lakh
- d) from 01.10.2023 to 31.03.2024: Rs. 6.00 Lakh
- e) from 01.04.2024 to 30.06.2024: Rs. 6.00 Lakh
- iii. Total amount of Environmental Compensation for the period of violation from 01.07.2020 to 30.06.2024 is calculated to be Rs. 60.00 Lakh.
- iv. The Punjab Municipal Infrastructure Development Company (PMIDC), a Government of Punjab undertaking, in compliance to the directions of the Punjab Pollution Control Board has deposited the Environmental Compensation of Rs. 13.00 Lakh in the year 2022 (31.12.2022) with the office of the Board.
- v. Deponent has written a demi official letter no. 1292/M.A. 2 dated 24.04.2025 to the Commissioner, Municipal Corporation, Batala requesting for the deposit of remaining Environmental Compensation of Rs. 47.00 Lakh (out of total Rs.60.00 Lakh) with the office of the Board immediately. A copy of English translation of D.O letter no. 1292/M.A. 2 dated 24.04.2025 issued by the office of deponent is enclosed as Annexure-R 4/A.
- vi. Municipal Corporation, Batala vide demand draft no. 095468 dated 27.05.2025 has further deposited Rs. 13.00 Lakh towards Environmental Compensation for violation of Solid Waste Management Rules, 2016 with the office of the Board.
- vii. Municipal Corporation, Batala vide demand draft no. 095472 dated 05.06.2025 has further deposited Rs. 34.00 Lakh towards Environmental Compensation for violation of Solid Waste Management Rules, 2016 with the office of the Board.
- viii. Municipal Corporation, Batala has paid Entire amount of Environmental Compensation for the period of violation from 01.07.2020 to 30.06.2024 is calculated to be Rs. 60.00 Lakh.

B) Direction No.2 (Paragraph 20 of the order dated 07.01.2025)

- i) In compliance to direction no.2 as contained in paragraph 20 of the order dated 07.01.2025, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala being the authorized officer has filed complaint u/s 15 (C) of the Environment (Protection) Amendment Act, 2024 before the Adjudicating Officer-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment against Municipal Corporation, Batala, Commissioner, Municipal Corporation, Batala and Chief Sanitary Inspector, Batala dated 11.04.2025.

Salvinderjit Singh

- 4) That the Joint Committee comprising the Central Pollution Control Board, Punjab Pollution Control Board and Deponent is in the process of finalizing the remediation plan in accordance with the mandate of order dated 07.01.2025 of the Hon'ble National Green Tribunal passed in the above-mentioned case. The compliance report in respect of this direction [as contained in paragraph 20 (3) of the order dated 07.01.2025] is being duly submitted before the Hon'ble Tribunal.
- 5) That the compliance report in respect of direction no. 1 and 2 as contained in order dated 07.01.2025 is hereby submitted for kind consideration and appropriate orders of this Hon'ble Tribunal.

Deponent

Dalwinderjit Singh

(Dalwinderjit Singh)
Deputy Commissioner,
Gurdaspur.

(On behalf of respondent no.2)

Date: 20-6-2025

Place: Gurdaspur

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Deponent

Dalwinderjit Singh

(Dalwinderjit Singh)
Deputy Commissioner,
Gurdaspur.

(On behalf of respondent no.2)

Date: 20-6-2025

Place: Gurdaspur

Translation from Punjabi to English

Minutes of meeting Regarding orders of Hon'ble National Green Tribunal, New Delhi in O.A. No. 330/2024 titled as Public Action Committee & Ors. V/s State of Punjab and Others. Dated 08.10.2025 at 11:30 AM under the chairmanship of Hon'ble Deputy Commissioner, Gurdaspur The proceedings of the meeting are as follows:-

The details of the officers present in the meeting are as follows:-

| Serial No. | Name and Designation | Mobile No. |
|------------|---|-------------|
| 1. | Sh. Harjinder Singh Bedi, Addl. Deputy Commission (G) Gurdaspur | 70094-62685 |
| 2. | Sh. Vikramjit Singh Panthey, Commissioner, Municipal Committee Batala (through V.C.) | 8437601212 |
| 3. | Sh. Parbhnoor Singh, S.D.O. Municipal Corporation Batala District Gurdaspur | 78886-7972 |
| 4. | Sh. J.P. Meena, S.C.D. R.D. Chandigarh (through V.C.) | |
| 5. | Sh. Vinod Kumar S.D.O. Punjab Pollution Control Board, Batala District Gurdaspur | 80540-01688 |
| 6. | Sh. Sanjeev Kumar, Superintendent Grade-1 Office of Deputy Commissioner, Gurdaspur | 98786-70183 |
| 7. | Sh. Charan Dass, Senior Assistant, L.F.A. Branch, Office Deputy Commissioner, Gurdaspur | 98722-57770 |

At the beginning of the meeting, the undersigned welcomed all the officers present in the meeting and the meeting was started.

National Green Tribunal/Execution Application Update:- Shri Prabhnoor Singh (SDO, Municipal Corporation Batala) informed that Public Action Committee has filed Execution Application No. 53/2025 in Application No. 330/2024; next hearing is on 17.11.2025.

Compliance Report to NGT Delhi:- Shri Vinod Kumar (SDO, PPCB Batala) informed that as per directions of Hon'ble NGT orders dated 07.01.2025, 13.06.2025, and 26.06.2025 (Direction Nos. 1, 2, and 3) have been complied with online on Hon'ble NGT Delhi site. However, as the case is "DISPOSED OFF", site submission is not showing.

Remediation Work:- It was directed to complete remediation work as soon as possible. Shri Prabhnoor Singh (SDO, MC Batala) stated that major remediation work tender is issued; work order will be released within a week. Smaller work tenders (10-12 lakhs) for MRF update will also be issued soon.

- All officers were instructed to start pending tenders' work within a week and submit reports with clear pictures so that the report can be presented at Hon'ble NGT Delhi.

Cleaning of Kasur Drain (Batala):- Inquiry about cleaning the Kasur drain in Batala city; SDO Prabhnoor Singh informed the work is done but some residents continue to dump waste into the drain at night.

- Officers were instructed to take strict note of this and ensure prevention and cleaning soon.

Selection of Site for Remediation:- Query by officers about the selection of a covered location for remediation and scientific disposal of waste. SDO Prabhnoor Singh informed there's currently a lack of suitable site at MC Batala; a proposal for site selection has been made, and action is underway.

- J.P. Meena advised that a low-lying area may be chosen for dumping, with compost pits to scientifically dispose waste, and suggested studying secondary MRF facilities in Chandigarh.

Final Directions:- Officers to complete remediation work and select a site for remediation, with a report to be presented at the next meeting dated 27.10.2025.

- In case of non-compliance, sole responsibility will be of Commissioner, Municipal Corporation, Batala.

Sd/-
Deputy Commissioner
Gurdaspur.

Endorsement No. 1639-44/L.F.A. Date 08.10.2025

A copy of it:-

1. C.E.O. P.M.I.D.C. Chandigarh.
2. Additional Deputy Commissioner (Urban Development), Gurdaspur.
3. Central Pollution Control Board, Chandigarh.
4. Municipal Corporation, Batala.
5. Executive Engineer Punjab Pollution Control Board, Batala District
Gurdaspur.
6. Executive Engineer, Draines Department, Gurdaspur.

Sd/-
Deputy Commissioner
Gurdaspur.